

ITEM NO.17

COURT NO.8

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3686/2021

(Arising out of impugned final judgment and order dated 26-04-2021 in CRLWP No. 349/2020 passed by the High Court Of Judicature At Bombay)

PRAKASH AGGARWAL

Petitioner(s)

VERSUS

GANESH BENZOPLAST LIMITED & ANR.

Respondent(s)

IA No. 61221/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 34757/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 117977/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 100819/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 184101/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 61222/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(CrI) No. 4094/2021 (II-A)

IA No. 66202/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 66204/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES

SLP(CrI) No. 3707-3708/2021 (II-A)

IA No. 35268/2022 - APPLICATION FOR PERMISSION

IA No. 61442/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 35269/2022 - EXEMPTION FROM FILING O.T.

IA No. 77141/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 61443/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 18-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Shyam Divan, Sr. Adv.

Mr. Vijay Aggarwal, Sr. Adv.

Mr. Ankur Chawla, Adv.

Mr. Aamir Khan, Adv.

Mr. Vaibhav Malhotra, Adv.
Mr. Shivam Tandon, Adv.
Ms. Aruna Gupta, AOR
Mr. Vijay Juneja, Adv.
Ms. Sanam, Adv.

For Respondent(s) Mr. Abhishek M Singhvi, Sr. Adv.
Mrs. Anjana Prakash, Sr. Adv.
Ms. Iti Sharma, Adv.
Mr. Puneet Sharma, Adv.
Mr. Anshay Dhatwalia, Adv.
Mr. Aditya Joshi, Adv.
Mr. Ashwani Kumar, AOR

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Ms. Shreya Saxena, Adv.
Ms. Yamini Singh, Adv.
Mr. Sourav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Arguments concluded.
3. Judgment reserved.
4. Written submissions to be filed within three days.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)